May I SHRI AMOLAKH CHAND: know. Sir, whether because of these rules, the cargo-carrying capacity of Indian Airlines Corporation is not being fully utilised and if so what steps are taken to utilise it to the full capacity?

Oral Answers

SHRI AHMED MOHIUDDIN: Every effort is made to utilise the cargocarrying capacity in the I.A.C. planes. As for non-payment of compensation being a cause for non-utilisation, I cannot assert that.

SHRI B. K. P. SINHA: May I know whether under the Common Law of contracts and Tort, they are not liable to pay compensation as common carriers?

SHRI AHMED MOHIUDDIN: That is a very complicated legal question and if the hon. Member will read the Statement I have laid on the Table. he will see there that the I.A.C. does claim that it is not a common carrier.

GIVEN BY ASSISTANCE FINANCIAL GOVERNMENT FOR MAHI CENTRAL RIVER SCHEME

*534. Shri DAHYABHAI. V. PATEL: Will the Minister of IRRIGATION AND Power be pleased to state the amount of financial assistance so far given by the Central Government to the Government of Bombay for the Mahi River Scheme?

THE DEPUTY MINISTER OF IRRI-GATION AND POWER (SHRI J. S. L. HATHI): Central assistance to the Government of Bombay was given for financing the Miscellaneous Devesponsored by the lopment Schemes State Government and approved by the Planning Commission. The assistance was intended to meet the expenditure on the Miscellaneous Development Schemes of the State as a whole and no portion thereof was exelusively earmarked for any particular scheme or set of schemes.

DAHYABHAI. V. PATEL: SHRI is the amount? And does the hon.

Minister consider a major scheme like the Mahi Scheme one of the miscellaneous schemes in the State of Bombay?

SHRI J. S. L. HATHI: It is not for the Irrigation Ministry to consider whether it should be financed under Miscellaneous Development the Schemes or as a particular The State's resources as a whole are taken into consideration and financial assistance is given to the State. This has been given from the Miscellaneous Development Fund.

SHRI JASWANT SINGH: Is this the practice followed in all the other States also? Or is a scheme chosen for assistance from the Centre?

SHRI J. S. L. HATHI; There arc different ways in which financial. assistance is given. In the case of certain schemes, grants are given as in the case of the Grow More Food schemes. There are certain for which particular loan assistance is given as for example the multi-purpose schemes like Bhakra, D.V.C. and so on. There are certain other schemes for which no earmarked allocation is made, but it is given ad hoc as for miscellaneous development schemes. This is the practice followed in all the States.

SHRI V. K. DHAGE: But what is the amount that has been sanctioned for this miscellaneous development scheme?

SHRI J. S. L. HATHI: So far as the Bombay State is concerned, in 1957-58, the amount sanctioned for 1957-58 is Rs. 800 lakhs.

SHRI V. K. DHAGE: What are the various items in this Miscellaneous Development?

SHRI J. S. L. HATHI: There are different development schemes included in the Plan. It is a long list.

SHRI V. K. DHAGE: But what is the exact amount that is considered by the Government of Bombay as being necessary for the purpose of this Mahi scheme?

Shri J. S. L. HATHI: It is for the State Government to see what it has to spend from this loan assistance which the Central Government gives it.

MR. CHAIRMAN: How much is allotted for the Mahi scheme by the Bombay Government? That is the question.

Shri J. S. L. HATHI: I can give the actual expenditure year-wise which the Bombay Government has spent. They have spent Rs. 128.94 lakhs on the Mahi scheme in 1957-58; Rs. 240.44 lakhs in 1956-57 out of a total of Rs. 370 lakhs given to them.

नई दिल्ली म्युनिसिपल कमेटी के क्षेत्र में हाथ के नलों का लगाना और कुएं बनाना

*५३५. श्री नवाबसिंह चोहान : क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि नई दिल्ली की म्युनिसिपल कमेटी ने ग्रपने क्षेत्राधिकार के ग्रन्तर्गत ग्राने वाले सार्वजनिक स्थानों में हाथ के नलों को लगाने ग्रौर कुएं बनाने का निषेध कर दिया है: ग्रौर
- (ख) यदि हां, तो इस निषेध के बाद से कितने कुश्रों श्रीर नलों को बन्द किया गया ?

†[Setting up of Hand Pumps and digging of Wells in New Delhi Municipal Committee Area

*535. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of Health be pleased to state:

(a) whether it is a fact that the New Delhi Municipal Committee have prohibited the setting up of hand pumps and the digging of wells at public places within its jurisdiction;

(b) if so, how many wells and pumps were closed since that prohibition?]

स्वास्थ्य मंत्री (श्री डी० पी० करमर- कर): (क) जी हा।

(ख) जुलाई १९३६ में सार्वजनिक स्थानों पर हाथ के नल लगाने तथा कुएं बनाने से मनाही करने का ऋषिकार नई दिल्ली म्युनिसिपल कमेटी को सौंपा गया था। उस समय से ऋब तक १ हाथ का नल तथा ६१ कुएं बन्द कर दिए गए है।

†[THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR): (a) Yes, Sir.

(b) 61 wells and one hand pump have been closed since July, 1936 when the necessary power to prohibit the setting up of hand pumps and digging of wells at public places was vested in the New Delhi Municipal Committee.]

श्री नवार्बासह चौहान : क्या यह सच है कि इन कुग्रों के ग्रीर नलों के बन्द हो जाने से जनता को बहुत तकलीफ हो रही है ग्रीर खास तौर से ऐसे वक्त में जब कि ग्रापकी वाटर सप्लाई फेल हो जाती है? ग्रगर ऐसा है तो क्या इसके ऊपर पुनर्विचार करने की सरकार कोशिश कर रही है?

श्री डो॰ पी० करमरकर : जो ६१ कुएं भीर बावलिया बन्द की गई इनमें से ५६ को बन्द हुए १७ वर्ष हो चुके हैं।

The balance of 45 wells which are used at present are most of them in the labour bustees, which can be